

Small Factories bill

†421. SHRI RAM NATH THAKUR : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is considering to reintroduce Small Factories Bill very soon;

(b) if so, the details thereof; and

(c) the details of districts in Bihar for which a scheme to set up small factories has been made?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Ministry of Labour and Employment has initiated steps for drafting a Small Factory Bill covering small manufacturing units employing less than 40 workers. The Bill amalgamates, simplifies and rationalizes the relevant provisions of six Labour Laws at one place for these small factories. The Bill will ease the operation of small factories and thus catalyze the generation of employment through small factories while ensuring, *inter alia*, social security, safety and health of the workers. The provisions of the draft bill are under consideration.

Contributions to District Mineral Foundation (DMF)

422. SHRI HUSAIN DALWAI: Will the Minister of MINES be pleased to state:

(a) the percentage of contribution that a miner is required to make to the District Mineral Foundation currently in the country;

(b) whether the percentage of contribution is different for different States, if so, the State-wise details thereof;

(c) the State-wise and year-wise amount of money collected by District Mineral Foundation since January, 2010 till present across the country;

(d) who can be members of DMF Board of Trustees and Executive Committee; and

(e) the mandatory provision of having representatives from local communities affected by the mines to be part of the Board of Trustees and Executive Committee?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) Every holder of a mining lease or a prospecting licence-cum-mining

† Original notice of the question was received in Hindi.